

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104

IB-1016/PB/2020

New IA/2162/2024

IN THE MATTER OF:

Anil Singh & Other

Vs.

M/s. Idea Builders Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 03.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,

HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Sundar Khatri, Ms. Ravi Grover Advs.

ORDER

New IA/2162/2024:-

This is an application filed under Rule 11 of NCLT Rules, 2016 for placing on record the updated list of creditors in terms of Regulation 12(3) & 14(2) of IBBI (IRP for CP) Regulations, 2016. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. The report certifying reconstitution of the CoC is taken on record with just exceptions. The present application i.e. New IA/2162/2024 is **disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)